

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED ADMITTED QUESTION NO. 4943
ANSWERED ON 01/04/2025

BAN ON HEAT-NOT-BURN TOBACCO PRODUCTS

4943. SHRI TANGELLA UDAY SRINIVAS:
SHRI APPALANAIDU KALISSETTI:

Will the Minister of **COMMERCE AND INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether Government is considering a review of the ban on Heat-Not-Burn tobacco products in light of global regulatory trends;
- (b) whether any representations have been received from industry stakeholders, international regulatory bodies, or health experts regarding the potential regulation and controlled sale of HNB products in India and if so, the details thereof;
- (c) whether the Government has conducted or plans to conduct any comparative studies on the economic and trade impact of banning HNB products versus allowing their regulated sale, and if so, the findings thereof;
- (d) whether the ban on HNB products has led to an increase in illegal imports and unregulated sales and if so, the estimated scale of the issue and the steps taken to address it; and
- (e) whether the Government is considering a framework for controlled regulation of HNB products instead of a blanket ban and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री जितिन प्रसाद)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) to (e) No such proposal is under consideration. However, The Government of India remains committed to protecting public health, particularly from the harms of tobacco. The Prohibition of Electronic Cigarettes Act, 2019 (PECA 2019) prohibits the manufacture, sale and advertisement of electronic cigarettes and similar products, including Heat-Not-Burn (HNB) tobacco products.
